

the part of the Member belonging to our party. So far as Muttoo Sahib is concerned, he is a Member of Parliament. He and Chaudhari Mohammad Shafi both belong to our State. Chaudhari Sahib is a veteran freedom fighter. We have great regard for him. He took part in the freedom movement working shoulder to shoulder with Sheikh Sahib. Unfortunately, something has happened with him for which I think he should not be swayed by emotions. What has happened was wrong. (*Interruptions*) He should not be swayed by emotions. The Central Hall and Parliament are exposed to public gaze. The press correspondents do not spare us and the people come to know about our activities through them. So, I think the matter should end here. I on behalf of Shri Muttoo and our party offer regrets for the incident. The matter should end here.

MR. SPEAKER : Now, what is the matter ?

12.07 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1985; Review and Annual Report of the General Insurance of India, Bombay for the year ending 31st December 1984; Report of the Nagaland Rural Bank, Kohima etc. etc.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : I beg to lay
on the Table :

- (1) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. S.O. 559 (E) in Gazette of India dated the 30th July, 1985 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (2) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1985 (Hindi and English versions) published in Notification

No. S.O. 560 (E) in Gazette of India dated the 30th July, 1985 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library. See No. LT-1278/85].

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1984.

- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1279/85].

A copy each of the following Reports (Hindi and English versions) :

- (i) Report of the Nagaland Rural Bank, Kohima, for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-1280/85].

- (ii) Report of the Pratapgarh Kshetriya Gramin Bank, Pratapgarh, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-1281/85].

- (iii) Report of the Kalahandi Anchalika Gramya Bank, Bhawanipatna, for the year ended 31st December, 1983

together with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-1282/85]

- (iv) Report of the Ratnagiri Sindhudurg Gramin Bank, Ratangiri, for the year ended 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-1283/85].
- (v) Report of the Akola Gramin Bank, Akola, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-1284/85].
- (vi) Report of the Faizabad Kshetriya Gramin Bank, Faizabad, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-1285/85].
- (vii) Report of the Mizoram Rural Bank, Mizoram, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-1286/85].
- (viii) Report of the Marwar Gramin Bank, Mizoram, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-1287/85].
- (ix) Report of the Htmachal Gramin Bank, Mandi, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-1288/85].
- (x) Report of the Tungabhadra Gramin Bank, Bellary, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-1289/85]
- (xi) Report of the Surendranagar Bhavnagar Gramin Bank, Surendranagar, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-1290/85].
- (xii) Report of the Lakhimi Gaonlia Bank, Golaghat, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-1291/85].
- (xiii) Report of the Bolangir, Anchalik Gramya Bank, Bolangir, the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-1292/85].

Export Inspection Agency (Recruitment) Amendment Rules, 1985, Audit Report on the accounts of the Coffee Board for the year 1981-82

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE (SHRI P. A.
SANGMA) : I beg to lay on the Table :

- (1) A copy of the Export Inspection Agency (Recruitment) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 722 in Gazette of India dated the 23rd February, 1985 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

[Placed in Library. See No. LT. 1293/85].

- (2) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1981-82 (Pool Fund).
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (2) above.

[Placed in Library. See No. LT-1294/85].

12.08 hrs.

MESSAGE FROM RAJYA SABHA

[English]

Criminal Law Amendment (Amending) Bill, 1985

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th August, 1985, agreed without any amendment to the Criminal Law Amendment (Amending) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 5th August, 1985."

12.09 hrs.

ESTIMATES COMMITTEE

[English]

Eighth Report and Minutes

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Eighth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Commerce—Tobacco Board and Minutes of the sittings of the Committee relating thereto.

SHRI BASUDEB ACHARIA (Bankura): For the last several days I have been requesting you for a discussion on the implication of the Supreme Court judgement...

(Interruptions)

MR. SPEAKER : I have already said it. I have already given my ruling.

(Interruptions)

MR. SPEAKER : It is bound to come.

(Interruptions)

MR. SPEAKER : Not allowed. Shri Sri Hari Rao.

(Interruptions)

SHRI INDRAJIT GUPTA : Will you kindly explain to us what is your objection ?

MR. SPEAKER : My objection is only the time limit. I will consider, I am considering his request and I will see to it...

(Interruptions)**

[Translation]

MR. SPEAKER : You go through it, I shall also go through it, then we shall see.

SHRI BASUDEB ACHARIA (Bankura): What is the reason that you are not allowing it...(Interruptions).

MR. SPEAKER : It is all given there. We shall see whether to allow it or not...(Interruptions).

[English]

MR. SPEAKER : It will come before the House...

(Interruptions)**

MR. SPEAKER : I am not allowing anything.

(Interruptions)

[Translation]

MR. SPEAKER : It shall be taken up but at the proper time.

[English]

Everything will take its own time. It will come.